



NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL


APPLICATION NUMBER :  
PETITION NUMBER : TCP/59/ (IB)/2017  
NAME OF THE PETITIONER(S) : DHIRAJ BIHARI JHA  
NAME OF THE RESPONDENT(S) : RADICAL ADV. & CONSULTANCY PVT LTD  
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	K. EZHUMALAI	Respondent	
2.	Vishnu Mohan	for Petitioner	

**ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that the Corporate Debtor has no objection in case the Petitioner sells shares to the third party. Accordingly, Counsel for the Petitioner submitted that the Petitioner be given liberty to explore the possibilities to invite third party for sale of the shares. Both the Counsels have put their signatures at the sides of the order. Put up on **04.12.2017** at **10.30 A.M.**

  
MEMBER (TECHNICAL)  
ghk

  
MEMBER (JUDICIAL)